

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**STARRED QUESTION NO. \*112  
TO BE ANSWERED ON 18.12.2018**

**STATE COMMISSION FOR SCs**

**\*112. SHRI MALLIKARJUN KHARGE:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether all the States in the country have State Commission for Scheduled Castes (SCSC) and if so, the details of the States which have such a Commission as on date;
- (b) whether all the States which have the said Commission also have either a legislation or rules of procedure governing the functioning of SCSC such as composition of the Commission, qualifications of members, powers etc.;
- (c) if so, the names of all such States along with the title of the corresponding legislation or rules;
- (d) the source from which SCSC derives its powers in the States where any legislation or rules governing SCSC have not been notified/framed; and
- (e) the remedy available to members of SC community in the States which do not have an SCSC?

**ANSWER**

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI THAAWARCHAND GEHLOT)**

(a) to (e): A Statement is laid on the Table of the House.

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**Statement in answer to parts (a) to (e) of the Lok Sabha Starred Question No.112 for 18.12.2018 by Shri Mallikarjun Kharge regarding State Commission for SCs.**

(a) to (d): As per information available, some of the States like Punjab, Haryana, Jharkhand, Uttar Pradesh, Uttaranchal, Kerala, Andhra Pradesh, Goa, Rajasthan, Chhattisgarh, etc. have constituted State Commissions for Scheduled Castes. The details of such Commissions are being collected from the State/UT Governments and will be laid on the Table of the House.

(e): Article 338 of the Constitution of India provides that there shall be a Commission for the Scheduled Castes to be known as the National Commission for Scheduled Castes (NCSC). The members of the SC community in the States which do not have a SCSC can approach the NCSC for remedy.